

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.123/MP/2019**

Subject : Petition under Sections 79(1)(a), 62 and 64 of the Electricity Act, 2003 read with Regulations 7,8 and 85 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for determination of project specific tariff.

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : NLC India Limited. (NLC)

Respondent : Secretary (Power) Andaman & Nicobar Administration

Parties present : Ms. Anushree Bardhan, Advocate, NLC

**Record of Proceedings**

Learned counsel for the Petitioner, NLC submitted that the present petition has been filed for determination of project specific levellised tariff in respect of NLC Solar Power Station I (20 MW) - 2X10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj.

2. Learned counsel for the Petitioner sought permission to file amended petition by way of tariff petition with requisite documents. Request was allowed by the Commission.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to file amended tariff petition within a week and to serve copy of the same on the Respondent. The Respondent was directed to file its reply by 12.7.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 26.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**